

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 318
CA(CAA)- 12/ND/2024

IN THE MATTER Of
INSTINCT INFRA & POWER LIMITED

.... Petitioner/Applicant

Order u/S. 230-232 of the Companies Act, 2013

Order delivered on 08.04.2024

CORAM:
SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Ashish Mishra, Adv.

For the Respondent :

ORDER

This application has been filed under Section 230-232, of the Companies Act, 2013 seeking direction for dispensing with the meetings of equity shareholders of secured creditors and unsecured creditors.

Ld. Counsel for the Applicant has submitted that the Applicant is in the process of obtaining the no objection certificates (NOC) from the secured and unsecured creditors and therefore he seeks to withdraw his application and file a fresh application of first motion. Withdrawal is allowed.

CA(CAA)-12(ND)/2024 is **dismissed as withdrawn.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay